

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 311/2022

**In the matter of:**

Dr. Jeet Singh Yadav

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

**NDOH: 18.04.2023**

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Filed by:

  
 (Delhi Pollution Control Committee)  
 Respondent No. 6

New Delhi:

Dated: 17.04.2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**  
Original Application No. 311/2022

**In the matter of:**

Dr. Jeet Singh Yadav

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

**NDOH: 18.04.2023**

**ADDITIONAL STATUS REPORT ON BEHALF OF DELHI  
POLLUTION CONTROL COMMITTEE IN COMPLIANCE TO THE  
ORDER DATED 06.02.2023.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal took up the above referred matter on 06.05.2022 and was pleased to constitute a joint committee of CGWA, DPCC and Deputy Commissioner (West) to take action against illegal filling up of ponds and conversion thereof to other uses for making new projects and grabbing the land.
2. That, DPCC in compliance to the above mentioned order, filed a status report on 27.07.2022. In the status report, findings observed during Inspection carried out on 20.06.2022 were mentioned.
3. That this Hon'ble Tribunal considered the report of DPCC dated 21.07.2022 on 15.09.2022 and pleased to direct Government of NCT of Delhi, Commissioner- Municipal Corporation of Delhi, Delhi Development Authority, Delhi Jal Board, State Wetland Authority, DPCC and Deputy Commissioner (West) to file their reply/response.

4. That, as per records, the issue of revival and rejuvenation of the water bodies has been dealt with at length by this Hon'ble Tribunal in O.A. No 496/2016. In this matter, a Monitoring Committee was formed by this Hon'ble Tribunal to oversee issues related to water management in Delhi vide order dated 30.08.2018. The Delhi Jal Board is carrying out the work of Rejuvenation of the water body under examination using Phytorid Treatment Technology. Delhi Jal Board vide status report dated 02.02.2023 informed that, presently, the Civil Work of rejuvenation of the Shishuwala Pond has been completed and Electric connection is pending. Phytorid based STP is yet to be functional. The ownership of the land initially vested with Revenue Department of Govt. of NCT Delhi but presently vests with Delhi Development Authority (DDA).
5. That, DDA vide status report dated 04.02.2023 informed that as per the revenue records, Shishuwala pond admeasures 16 Bigha and 5 Biswa (Khasra No. 190/1). Further, encroachment on the land is being monitored by the Hon'ble High Court of Delhi, in the matter of Shri Roshan Lal versus Government of NCT of Delhi & Ors. [W.P.(C) 4215/2021], which is now listed for 25.04.2023.
6. That, Delhi Wetland Authority was constituted in April 2019 in accordance with the "Wetlands Rules, 2017". The Delhi Wetland Authority is responsible for the protection of wetlands and empowered with the preparation of an action plan for their restoration and rejuvenation. Therefore, a letter dated 03.01.2023 was issued to Delhi Wet Land Authority requesting them to take necessary action in this behalf and file ATR before this Hon'ble Tribunal. Copy of Letter dated 03.01.2023 addressed to Delhi Wetland Authority is enclosed herewith as **Annexure R-6/1**.
7. That for the removal of encroachments in and around the water bodies, letters were issued to Delhi Development Authority, Municipal Corporation of Delhi and District Magistrate (West) requesting them to take necessary action in this behalf and file ATR before this Hon'ble Tribunal. Copies of letters dated 03.01.2023 issued to Delhi Development Authority, Municipal Corporation



of Delhi and District Magistrate ( West) are enclosed herewith as **Annexure R-6/2 (Colly.)**.

8. That for the stoppage of waste draining into the Shishuwala Talab and for rejuvenation of ponds, a letter was issued to Delhi Jal Board requesting them to take necessary action in this behalf and file ATR before this Hon`ble Tribunal. Copy of letter dated 03.01.2023 issued to Delhi Jal Board is enclosed herewith as **Annexure R-6/3**.
9. The present status report may kindly be taken on record.



(Dr. Anwar Ali Khan)  
Sr. Environmental Engineer

Dated - 17.4.23

Place - Delhi

	<b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>GOVERNMENT OF NCT OF DELHI</b> <b>1<sup>st</sup> and 2<sup>nd</sup> FLOOR, VIKAS BHAWAN – II, CIVIL LINES, DELHI-110054</b> <b>visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a></b>	
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F. No. DPCC/CMC-VI/2023/2843-44

Dated: 03/01/2023

To,  
 The Member Secretary,  
 Delhi Wet Land Authority,  
 6<sup>th</sup> Level, Delhi Secretariat, Delhi-110002

Annexure-R-6/1

**Sub: Hon'ble NGT case in matter of O.A No. 311/2022 titled as "Dr. Jeet Singh Yadav Vs. Govt. of NCT of Delhi" order dated 29.11.2022.**

Sir,

Kind reference is invited towards Hon'ble National Green Tribunal order dated 06.05.2022, order dated 15.09.2022 and order dated 29.11.2022 in O.A No. 311/2022 titled as "Dr. Jeet Singh Yadav Vs. Govt. of NCT of Delhi" regarding illegal encroachments of water bodies namely Sangoosar Johdi, Guga Johdi, Gulli pond and Shishuwala Talab. It has been alleged by the complainant that historic Shishuwala Talab is being drain out by using two pump sets for more than two months.(Copy enclosed)

The Hon'ble Tribunal vide order dated 15.09.2022 has ordered issuance of notices to (1.) Govt. NCT of Delhi through Chief Secretary, Govt. of NCT of Delhi,(2.) Commissioner, Municipal Corporation of Delhi, (3) Delhi Development Authority, (4) Delhi Jal Board, and (5) state Wet Land Authority, (6) DPCC, (7) Deputy Commissioner, West Delhi(Mundka).

The Delhi Pollution Control Committee along with Revenue department and CGWA had conducted joint inspection on 20.06.2022 to verify the facts and submitted the status report on 27.07.2022 to Hon'ble NGT(Copy of inspection report and status report is enclosed) .

The next date of hearing in this matter is scheduled on 06.02.2023 in which a reply response on behalf of respondents no 3, 4 and 6 will be filed within two months.

As Delhi Wetland Authority constituted under Wet land Rule, 2017 is responsible for protection for the wetlands and empower with the preparation of an action plan for their restoration and rejuvenation, therefore it is requested that Delhi Wet Land Authority may like to take necessary measures to protect and preserves the water bodies mentioned in the writ petition and file action taken report before Hon'ble NGT with a copy to DPCC for necessary compilation.

Copy of writ petition, NGT orders and Joint inspection report dated 27.07.2022 is attached herewith for necessary compliance of orders of Hon'ble NGT.(Copy as above)

Your Sincerely

  
(Dr. Anwar Ali Khan)  
SEE, CMC-VI

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**DELHI POLLUTION CONTROL COMMITTEE**  
**GOVERNMENT OF NCT OF DELHI**  
 1<sup>st</sup> and 2<sup>nd</sup> FLOOR, VIKAS BHAWAN – II, CIVIL LINES, DELHI-110054  
 visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-VI/2023/2845-46

Dated: 03/01/2023

To,  
 Vice Chairman (DDA),  
 Delhi Development Authority  
 Vikas Sadan, I.N.A.,  
 New Delhi.-110023

Annexure-R-6/2 (Copy)

**Sub: Hon'ble NGT case in matter of O.A No. 311/2022 titled as "Dr. Jeet Singh Yadav Vs. Govt. of NCT of Delhi" order dated 29.11.2022.**

Sir,

Kind reference is invited towards Hon'ble National Green Tribunal order dated 06.05.2022, order dated 15.09.2022 and order dated 29.11.2022 in O.A No. 311/2022 titled as "Dr. Jeet Singh Yadav Vs. Govt. of NCT of Delhi" regarding illegal encroachments of water bodies namely Sangoosar Johdi, Guga Johdi, Gulli pond and Shishuwala Talab. It has been alleged by the complainant that historic Shishuwala Talab is being drain out by using two pump sets for more than two months.(Copy enclosed)

The Hon'ble Tribunal vide order dated 15.09.2022 has ordered issuance of notices to (1.) Govt. NCT of Delhi through Chief Secretary, Govt. of NCT of Delhi,(2.) Commissioner, Municipal Corporation of Delhi, (3) Delhi Development Authority, (4) Delhi Jal Board, and (5) state Wet Land Authority, (6) DPCC, (7) Deputy Commissioner, West Delhi(Mundka).

The Delhi Pollution Control Committee along with Revenue department and CGWA had conducted joint inspection on 20.06.2022 to verify the facts and submitted the status report on 27.07.2022 to Hon'ble NGT(Copy of inspection report and status report is enclosed) .

The next date of hearing in this matter is scheduled on 06.02.2023 in which a reply response on behalf of respondents no 3, 4 and 6 will be filed within two months.

Therefore it is requested that Delhi Development Authority may take necessary action for removal of encroachment in and around the water bodies mentioned in the writ petition and file action taken report before Hon'ble NGT with a copy to DPCC for necessary compilation.

Copy of writ petition, NGT orders and Joint inspection report dated 27.07.2022 is attached herewith for necessary compliance of orders of Hon'ble NGT.(Copy as above)

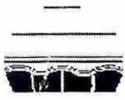
Your Sincerely



(Dr. Anwar Ali Khan)  
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**DELHI POLLUTION CONTROL COMMITTEE**  
**GOVERNMENT OF NCT OF DELHI**  
1<sup>st</sup> and 2<sup>nd</sup> FLOOR, VIKAS BHAWAN – II, CIVIL LINES, DELHI-110054  
visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-VI/2023/ 2847-48

Dated: 03/01/2023

To,  
The Commissioner, MCD  
9th Floor, Dr. S P Mukherjee,  
Civic Centre, JLN Marg,  
Delhi – 110002

**Sub: Hon'ble NGT case in matter of O.A No. 311/2022 titled as "Dr. Jeet Singh Yadav Vs. Govt. of NCT of Delhi" order dated 29.11.2022.**

Sir,

Kind reference is invited towards Hon'ble National Green Tribunal order dated 06.05.2022, order dated 15.09.2022 and order dated 29.11.2022 in O.A No. 311/2022 titled as "Dr. Jeet Singh Yadav Vs. Govt. of NCT of Delhi" regarding illegal encroachments of water bodies namely Sangoosar Johdi, Guga Johdi, Gulli pond and Shishuwala Talab. It has been alleged by the complainant that historic Shishuwala Talab is being drain out by using two pump sets for more than two months.(Copy enclosed)

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The Delhi Pollution Control Committee along with Revenue department and CGWA had conducted joint inspection on 20.06.2022 to verify the facts and submitted the status report on 27.07.2022 to Hon'ble NGT(Copy of inspection report and status report is enclosed) .

The next date of hearing in this matter is scheduled on 06.02.2023 in which a reply response on behalf of respondents no 3, 4 and 6 will be filed within two months.

Therefore it is requested that MCD may take necessary action for removal of encroachment in and around the water bodies mentioned in the writ petition and file action taken report before Hon'ble NGT with a copy to DPCC for necessary compilation.

Copy of writ petition, NGT orders and Joint inspection report dated 27.07.2022 is attached herewith for necessary compliance of orders of Hon'ble NGT.(Copy as above)

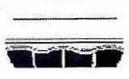
Your Sincerely



(Dr. Anwar Ali Khan)  
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	<b>DELHI POLLUTION CONTROL COMMITTEE</b> <b>GOVERNMENT OF NCT OF DELHI</b> 1 <sup>st</sup> and 2 <sup>nd</sup> FLOOR, VIKAS BHAWAN – II, CIVIL LINES, DELHI-110054 visit us at : <a href="http://dpcc.delhigovt.nic.in">http://dpcc.delhigovt.nic.in</a>	(10)
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F. No. DPCC/CMC-VI/2023/ 2851-52

Dated: 03/01/2023

To,  
The District Magistrate (West),  
M43F+C2M, Nehru Nagar,  
Shivaji Place, Vishal Enclave,  
Raja Garden, Delhi-110018

**Sub: Hon'ble NGT case in matter of O.A No. 311/2022 titled as "Dr. Jeet Singh Yadav Vs. Govt. of NCT of Delhi" order dated 29.11.2022.**

Sir,

Kind reference is invited towards Hon'ble National Green Tribunal order dated 06.05.2022, order dated 15.09.2022 and order dated 29.11.2022 in O.A No. 311/2022 titled as "Dr. Jeet Singh Yadav Vs. Govt. of NCT of Delhi" regarding illegal encroachments of water bodies namely Sangoosar Johdi, Guga Johdi, Gulli pond and Shishuwala Talab. It has been alleged by the complainant that historic Shishuwala Talab is being drain out by using two pump sets for more than two months.(Copy enclosed)

The Hon'ble Tribunal vide order dated 15.09.2022 has ordered issuance of notices to (1.) Govt. NCT of Delhi through Chief Secretary, Govt. of NCT of Delhi,(2.) Commissioner, Municipal Corporation of Delhi, (3) Delhi Development Authority, (4) Delhi Jal Board, and (5) state Wet Land Authority, (6) DPCC, (7) Deputy Commissioner, West Delhi(Mundka).

The Delhi Pollution Control Committee along with Revenue department and CGWA had conducted joint inspection on 20.06.2022 to verify the facts and submitted the status report on 27.07.2022 to Hon'ble NGT(Copy of inspection report and status report is enclosed) .

The next date of hearing in this matter is scheduled on 06.02.2023 in which a reply response on behalf of respondents no 3, 4 and 6 will be filed within two months.

Therefore it is requested that Revenue Department of West District may take necessary action for removal of encroachment in and around the water bodies mentioned in the writ petition and file action taken report before Hon'ble NGT with a copy to DPCC for necessary compilation.

Copy of writ petition, NGT orders and Joint inspection report dated 27.07.2022 is attached herewith for necessary compliance of orders of Hon'ble NGT.(Copy as above)

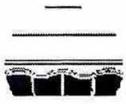
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(Dr. Anwar Ali Khan)  
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**DELHI POLLUTION CONTROL COMMITTEE**  
**GOVERNMENT OF NCT OF DELHI**  
1<sup>st</sup> and 2<sup>nd</sup> FLOOR, VIKAS BHAWAN – II, CIVIL LINES, DELHI-110054  
visit us at : <http://dpcc.delhigovt.nic.in>

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F. No. DPCC/CMC-VI/2023/2849-50

Dated: 03/01/2023

To,  
The Chief Executive officer,  
Delhi Jal Board, Varunalaya,  
Phase-II, Jhandewalan, Delhi-110055

Annexure-R-6/3

**Sub: Hon'ble NGT case in matter of O.A No. 311/2022 titled as "Dr. Jeet Singh Yadav Vs. Govt. of NCT of Delhi" order dated 29.11.2022.**

Sir,

Kind reference is invited towards Hon'ble National Green Tribunal order dated 06.05.2022, order dated 15.09.2022 and order dated 29.11.2022 in O.A No. 311/2022 titled as "Dr. Jeet Singh Yadav Vs. Govt. of NCT of Delhi" regarding illegal encroachments of water bodies namely Sangoosar Johdi, Guga Johdi, Gulli pond and Shishuwala Talab. It has been alleged by the complainant that historic Shishuwala Talab is being drain out by using two pump sets for more than two months.(Copy enclosed)

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The Delhi Pollution Control Committee along with Revenue department and CGWA had conducted joint inspection on 20.06.2022 to verify the facts and submitted the status report on 27.07.2022 to Hon'ble NGT(Copy of inspection report and status report is enclosed) .

The next date of hearing in this matter is scheduled on 06.02.2023 in which a reply response on behalf of respondents no 3, 4 and 6 will be filed within two months.

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Therefore it is requested that DJB may take necessary action for stoppage of waste water draining into Shishuwala Talab and rejuvenation of ponds as mentioned in the writ petition and file action taken report before Hon'ble NGT with a copy to DPCC for necessary compilation.

Copy of writ petition, NGT orders and Joint inspection report dated 27.07.2022 is attached herewith for necessary compliance of orders of Hon'ble NGT.(Copy as above)

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